

**Parking of Boeing 727 at Nagpur  
Sonegoan Airport**

323. SHRI V. GOPALSAMY:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state;

(a) whether it is a fact that a Boeing 727 was allowed to be parked at Nagpur Sonegoan Airport in the past; if so, the date on which it landed at the Airport;

(b) how old the Boeing is as on date;

(c) whether the Director General Civil Aviation has initiated any steps to recover outstanding dues accrued on account of Inland Air Travel Tax. If so, what is the amount and whether the same was recovered from the concerned;

(d) whether any dues are to be paid to National Airport Authority by the concerned for halting charges; if so, the details thereof; and

(e) when the NAA has received the amount; if not what steps are being initiated to recover the dues from the concerned?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) A B-720 aircraft operated by M/s. Continental Aviation Pvt. Ltd. was allowed to make precautionary landing at Nagpur Sonegoan airport due to engine failure on 21.7.91. The aircraft is approximately 31 years old.

(c) The Inland Air Travel Tax is collected by the airlines and remitted to the Central Exchequer,

(d) Yes, Sir. The airlines is to pay a sum of Rs. 11.47 lakhs as parking charges and Rs. 2.75 lakhs as interest on delayed payment. Besides the airline also owes a sum of Rs. 3.34 lakhs on account of Route Navigation facility charges, landing charges etc.

(e) The airlines has wound-up its operations. A civil suit is being filed in the Bombay High Court for recovery of the dues.

**Operation of Gulf Airlines**

324. SHRI JALALUDIN ANSARI: SHRI GAYA SINGH:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that many of the Gulf Airlines continued to suspend their operations to India even after the plague scare was over;

(b) if so, the details thereof and the date of resumption of services by them if any; and

(c) the steps taken by Government to persuade the airlines who have not yet started the services to resume their services?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) Saudia, Emirates, Gulf Air, Kuwait Airways; Oman Air and Qatar Airways cancelled a total of 248 flights with effect from 29.9.94. All these carriers had resumed operation by 5.11.94.

(c) Does not arise.

**Liberisation policy in AIR services**

325. SHRI CHATURANAN MISHRA:

SHRI GAYA SINGH:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state;

(a) Whether it is a fact that after the adoption of Liberalisation policy in air-services the business of the official airlines Indian Airlines and Air India, have been affected and they are incurring huge losses; and